

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

(IB)-574(PB)/2017

IN THE MATTER OF:

Arvind Bhardwaj & Anr.  
Vs  
ABW Infrastructure Ltd.

.... APPLICANT / PETITIONER  
.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR  
HON'BLE PRESIDENT

S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Nikhil Bahri, Advocate

For the Respondent(s):-

ORDER

Notice in pursuance of order dated 20.12.2017 has not been served.  
Learned counsel for the applicant states that the notices shall now be served  
by dasti process.

List for further consideration on 25.01.2018.

*Sd/-*  
(M. M. KUMAR)  
PRESIDENT

*Sd/-*  
(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)